

(AM)

CENTRAL ADMINISTRATIVE TRIBUNAL, DELHI.

CIRCUIT BENCH AT LUCKNOW.

Registration (O.A.) No. 426 of 1990(L)

Shri Ram Ram Applicant.

Versus

Union of India & others Respondents.

Hon'ble D.K. Agrawal, J.M.

1. Heard the learned counsel for the applicant.

2. The applicant, posted as Chief Parcel Supervisor, North Eastern Railway, Varanasi, has been transferred vide an order dated 31.8.1990 from Varanasi to Prayag in the same capacity.

3. Aggrieved with the transfer order, the applicant has filed this application before the Tribunal under Section 10 of the Administrative Tribunals Act, 1985. Number of grounds have been raised in the application seeking relief for cancellation of the order of transfer. The applicant has also made a representation dated 12.9.1990 to the Divisional Railway Manager (DRM), Northern Railway, Lucknow, which, it is alleged, has not yet been disposed of. It is further alleged that the applicant is still working as Chief Parcel Supervisor, Varanasi. If it be so, DRM, Northern Railway, Lucknow may dispose of the representation dated 12.9.90 at an early date keeping in view the relevant rules on the subject and particularly the Railway Board's instruction regarding transfer of SC/ST candidates, as contained in extract of order No. S.B. 336/85 published in the Book of Railway Board's Orders on

D.K. Agrawal

Recd. Copy

27/12/90

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Establishment, 1985, on page 336, and the impugned transfer order shall be implemented on the decision of the representation of the applicant. However, before parting with this application it may be mentioned that the applicant will be liable to obey the order of DMR, Northern Railway, Lucknow, after the disposal of the representation.

4. The application is disposed of accordingly at the admission stage with no order as to costs.

5. The office is directed not to register an application if the same is not in accordance with the rules further.

Dr. C. J. Singh
Member (J.) 27.12.90.

Dated: December 27, 1990.

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